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WP-25788-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

**BEFORE** 

## HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA ON THE 17<sup>th</sup> OF JULY, 2025

### WRIT PETITION No. 25788 of 2025

### BHERULAL DAMAR

Versus

### THE STATE OF MADHYA PRADESH AND OTHERS

#### Appearance:

Shri Kuldeep Pathak - Advocate for the petitioner.

Shri Kushagra Jain, Dy.G.A. for respondent/State.

#### **ORDER**

The petitioner is challenging the impugned action of respondent in not granting appointment to the petitioner on the post of Assistant Grade-III despite the fact that petitioner has qualified the requisite examination for such post and petitioner is eligible in all respect for appointment on such post.

Considering the aforesaid submissions and grievance of the petitioner, this Court deems it expedient to dispose off the petition with liberty to the petitioner to file a detailed and comprehensive representation before the competent authority of the respondent within 10 days from today and if such a representation is submitted, the same shall be considered and decided by the competent authority in accordance with law within a period of 45 days from the date of filing of representation, by passing a reasoned and speaking order. The outcome of the said representation shall be communicated to the petitioner.

C.c. as per rules.

(VIJAY KUMAR SHUKLA) JUDGE